

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO. 468/99

Friday, this the 23rd day of April, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

HON'BLE MR BN BAHADUR, ADMINISTRATIVE MEMBER

Mr. P.K. Zacharia,
S/o. P.K. Kurien
(Divisional Forest Officer, Ranni, under suspension)
residing at District Forest Officers' Quarters,
Ranni - 689 672.

...Applicant

By Advocate Mr. N.N. Sugunapalan

Vs.

1. State of Kerala, represented by its Chief Secretary, Secretariat, Trivandrum.
2. The Conservator of Forests, Southern Circle, Kollam.
3. The Union of India represented by its Secretary, Ministry of Personnel and Public Grievances, New Delhi.

...Respondents

By Advocate Mr. C.A. Joy GP for R 1 & 2

* Mr. Govindh K. Bharathan, Sr. CGSC for R-3

*Added as per order dt. 29.4.99. The application having been heard on 23.4.99, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-3.

2. The applicant is a member of the Indian Forest Service.

While he was working as Divisional Forest Officer, Ranni, he was kept under suspension by the first respondent as per A-3.

3. It is admitted by the learned counsel appearing for the applicant that inspite of statutory remedy of appeal being available to the applicant against A-3 order, no appeal is preferred. Under Section 20 of the Administrative Tribunals

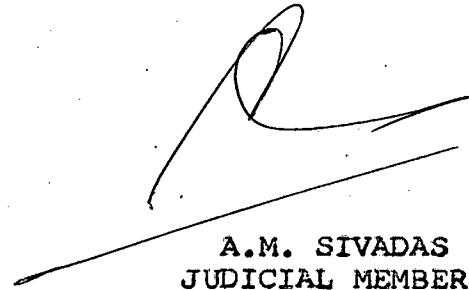
Act, Tribunal shall not ordinarily admit an application unless it is satisfied that the applicant has availed of all the remedies available to him under the relevant Service Rules as to redressal of grievances. We do not find any extraordinary ground to admit this O.A.

4. The Original Application is premature and is accordingly dismissed. No costs.

Dated the 23rd day of April, 1999.

B.N. Bahadur

B.N. BAHADUR
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURES REFERRED TO IN THE ORDER

Annexure A-3:

True copy of the Order No. G.O.(R.T) No. 3030/99/GAD dated 16.4.1999.